



**KERALA JUDICIAL ACADEMY**  
**High Court of Kerala, Kochi-682031**

**QUOTATION NOTICE**

Quotation Number	1/2988/2017
Due date and time for receipt of quotations	28-1-2017 3.00 p.m
Date and time for opening of quotations	30- 1-2017 -11.00 a.m
Date up to which the rates are to remain firm for acceptance	6 months from the date of quotation
Designation and address of officer to whom the quotation is to be sent	Director, Kerala Judicial Academy, High Court of Kerala, Kochi-682031
Superscription	Quotation for the Supply of Books for Kerala Judicial Academy

Sealed quotations are invited from booksellers/publishers for supplying the books specified in the list I attached.

The rates quoted should be for the delivery of Books at the Kerala Judicial Academy (New Complex) at Athani.

The necessary superscription, due date for the receipt of quotations, the date up to which the rates will have to remain firm for acceptance and the name and address of officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. Quotations not stipulating period of firmness and with price variation clause and/or 'subject to prior sale' condition are liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:

1. The discount offered by the firm for each item shall be quoted specifically against each title. The quotation offering the highest discount will ordinarily be accepted. However, the Director reserves the right to reject all or any one of the quotations without assigning any reason.
2. Acceptance of the quotation constitutes a concluded contract. Nevertheless, the successful tenderer must within a fortnight/a month after the acceptance of his quotation furnish 5 per cent of the amount of the contract as security deposit and execute an agreement at his own cost for the satisfactory fulfillment of the contract, if so required.

3. Withdrawal from the quotation after its acceptance or failure to supply books within a period of one month from the date of the order of purchase by this office or according to the specifications will entail cancellation of the order and for any loss incurred for the subsequent purchases at the offerer's expenses from elsewhere, the defaulting party shall be liable. In such an event the Director reserves also the right to remove the defaulter's name from the list of suppliers permanently or for a specified number of years.
4. No representation for enhancement of price once accepted will be considered during the currency of the contract.
5. Any attempt on the part of tenderers or their agents to influence the Officers concerned in their favour by personal canvassing will disqualify the tenderers.
6. If any license or permit is required, tenderers must specify in their quotation and also state the authority to which application is to be made.
7. The quotation may be for the entire or part supplies. But the tenderers should be willing to carry out any portion of the items in their quotation that may be allotted to them.
8. In cases where a successful tenderer, after having made partial supplies, fails to fulfil the contract in full, all or any of the books not supplied may, at the discretion of the Purchasing Officer be purchased by means of another tender/quotation or by negotiation or from the next higher tenderer who had offered to supply already and the loss, if any, caused to the Government shall thereby together with such sums as may be fixed by the Government towards damages be recovered from the defaulting tenderer.
9. Even in cases where no alternative purchase is made for the Books not supplied, the proportionate portion of the security deposit based on the cost of the Books not supplied at the rate shown in the tender of the defaulter shall be forfeited and balance alone shall be refunded.
10. The prices quoted should be inclusive of all taxes, duties, cesses, transportation, etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/supply or delivery during the course of execution of the contract.
11. Payment will be made only after the supplies are actually verified and taken to stock. Special conditions, if any; printed on the quotation sheets of the tenderer or attached with the tender will not be applicable to the contract unless they are expressly accepted in writing by the purchases.
12. The quotations submitted via e-mail /FAX will not be accepted.
13. Any further information, if required, can be had from the office during working hours.  
Contact No. 0484-2562942

**List of Books**

No.	Name of Book	Publisher/author	Ed/year	No. of copies required	Price/copy (approx.)
1.	Criminal Manual- Major Acts	Universal	2017	30	575.00
2.	Criminal Rules of Practice	LBC	2017	30	260.00
3.	Negotiable Instruments Act	Universal	2017	30	55.00
4.	Protection of Women from Domestic Violence Act (English)	Kerala Pub	2017	30	195.00
5.	Kerala Police Act (English)	LBC		30	150.00
6.	Probation of Offenders Act	Universal	2017	30	40.00
7.	NDPS Act	Universal	2017	30	170.00
8.	Juvenile Justice (CPC) Act	Universal	2017	30	170.00
9.	Right to Information Act	Universal	2017	30	55.00
10.	Money Lending Laws in Kerala	LBC		30	145.00
11.	Gramanyayalaya Act	LBC		30	80.00
12.	General Clauses Act	Universal	2017	30	35.00
13.	Protection of children from sexual offences Act	Universal	2017	30	50.00
14.	Mining Laws in Kerala	LBC		30	445.00
15.	Kerala Criminal Minor Act	-	2017	30	700.00
16.	Criminal Minor Act- Central	Universal	2017	30	600.00
17.	Indian Penal Code (1 vol)	Lexis Nexis Ratanlal	2017	30	2795.00
18.	Code of Criminal procedure ( 5 vols.)	Lexis Nexis Sohoni	2017	30	9975.00
19.	Indian Evidence Act (1vol)	DLH/ C.D Field	2017	30	2000.00